

# RAJYA SABHA

# Parliamentary Bulletin

## PART - I

(TWO HUNDRED AND FIFTY EIGHTH SESSION)

---

No. 5637]

WEDNESDAY, DECEMBER 14, 2022

---

### Brief Record of the Proceedings of the Meeting of the Rajya Sabha held on the 14<sup>th</sup> December, 2022

11-00 a.m.

#### 1. Obituary References

The Deputy Chairman made references to the passing away of —

1. Shri Yoginder K. Alagh (ex-Member); and
2. Shri R. C. Singh (ex-Member).

The House observed silence, all Members standing, as a mark of respect to the memory of the departed.

11-03 a.m.

#### 2. Papers Laid on the Table

The following papers were laid on the Table:—

1. A copy (in English and Hindi) of the Ministry of Women and Child Development Notification No. G.S.R. 766 (E), dated the 6<sup>th</sup> October, 2022, publishing Integrated Nutrition Support Programme – Saksham Anganwadi and Poshan (2.0), Rules, 2022, under sub-section (3) of Section 39 of the National Food Security Act, 2013.

2. A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988, along with Explanatory Memoranda:-

- (1) G.S.R. 586 (E), dated the 25<sup>th</sup> September, 2020, publishing the Motor Vehicles (Driving) (Amendment) Regulations, 2020, along with Delay Statement.

- (2) S.O. 1655 (E), dated the 16<sup>th</sup> April, 2021, appointing the Joint Secretary (Transport), Ministry of Road Transport and Highways, under sub-section (5) of Section 110A of the said Act, as the "Designated Officer" and specifying his duties, along with Delay Statement.
- (3) G.S.R. 615 (E), dated the 6<sup>th</sup> September, 2021, publishing the National Road Safety Board Rules, 2021, along with Delay Statement.
- (4) G.S.R. 413 (E), dated the 2<sup>nd</sup> June, 2022, publishing the Central Motor Vehicles (Ninth Amendment) Rules, 2022, along with Delay Statement.
- (5) G.S.R. 479 (E), dated the 28<sup>th</sup> June, 2022, publishing the Central Motor Vehicles (Tenth Amendment) Rules, 2022, along with Delay Statement.
- (6) G.S.R. 617 (E), dated the 4<sup>th</sup> August, 2022, publishing the Central Motor Vehicles (Eleventh Amendment) Rules, 2022.
- (7) G.S.R. 625 (E), dated the 12<sup>th</sup> August, 2022, publishing the Central Motor Vehicles (Twelfth Amendment) Rules, 2022.
- (8) G.S.R. 640 (E), dated the 18<sup>th</sup> August, 2022, publishing the Central Motor Vehicles (Thirteenth Amendment) Rules, 2022.
- (9) S.O. 3896 (E), dated the 22<sup>nd</sup> August, 2022, amending the Principal Notification No. S.O. 1365 (E), dated the 13<sup>th</sup> December, 2004, by substituting certain entries in that Notification.
- (10) G.S.R. 660 (E), dated the 26<sup>th</sup> August, 2022, publishing the Central Motor Vehicles (Fourteenth Amendment) Rules, 2022.
- (11) G.S.R. 680 (E), dated the 2<sup>nd</sup> September, 2022, publishing the Motor Vehicles Non Transport Vehicles Visiting India Rules, 2022.
- (12) S.O. 4143 (E), dated the 2<sup>nd</sup> September, 2022, amending the Principal Notification No. S.O. 1365 (E), dated the 13<sup>th</sup> December, 2004, by substituting certain entries in that Notification.
- (13) S.O. 4144 (E), dated the 2<sup>nd</sup> September, 2022, amending the Principal Notification No. S.O. 1365 (E), dated the 13<sup>th</sup> December, 2004, by inserting certain entries in that Notification.

- (14) G.S.R. 695 (E), dated the 14<sup>th</sup> September, 2022, publishing the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Amendment Rules, 2022.
- (15) G.S.R. 703 (E), dated the 15<sup>th</sup> September, 2022, publishing the Central Motor Vehicles (Fifteenth Amendment) Rules, 2022.
- (16) G.S.R. 714 (E), dated the 20<sup>th</sup> September, 2022, publishing the Central Motor Vehicles (Sixteenth Amendment) Rules, 2022.
- (17) S.O. 4567 (E), dated the 28<sup>th</sup> September, 2022, amending the Principal Notification No. S.O. 1365 (E), dated the 13<sup>th</sup> December, 2004, by substituting certain entries in that Notification.
- (18) G.S.R. 797 (E), dated the 1<sup>st</sup> November, 2022, publishing the Central Motor Vehicles (Seventeenth Amendment) Rules, 2022.
- (19) G.S.R. 809 (E), dated the 10<sup>th</sup> November, 2022, publishing the Central Motor Vehicles (Eighteenth Amendment) Rules, 2022.

3. A copy each (in English and Hindi) of the following Notifications of the Ministry of Road, Transport and Highways, under Section 10 of the National Highways Act, 1956 :-

- (1) S.O. 3698 (E), dated the 4<sup>th</sup> August, 2022, levying user fee for the project of four and more lane section of Sangli-Solapur section from design kilometer 182.556 to kilometer 378.100 (Existing kilometer 182.195 to kilometer 370.452) of National Highway 166 in the State of Maharashtra.
- (2) S.O. 3727 (E), dated the 8<sup>th</sup> August, 2022, levying user fee for the project of four lane of Panvel to Kasu Section from design kilometer 0.000 to kilometer 42.300 (existing kilometer 0.000 to kilometer 42.300) of National Highway 66 (Old National Highway-17) in the State of Maharashtra.
- (3) S.O. 4153 (E), dated the 5<sup>th</sup> September, 2022, levying user fee for the project of six-lane Eastern Peripheral Expressway (National Highway No. NE - II) from km 1.000 to km 136.000 (starting at 1.00 km distance from Km 36.083 on NH-44 (old National Highway-1) and ending at 1.00 km distance from Km 64.330 on National Highway-19 (old National Highway-2) in the States of Haryana and Uttar Pradesh.

- (4) S.O. 4350 (E), dated the 16<sup>th</sup> September, 2022, levying user fee for the project of four lane of Partur to Majalgaon (design chainage Km.51.262 to km. 101.740) section of National Highway-548C (Length- 50.478 km) developed to two lane with paved shoulder /4 lane standards in the state of Maharashtra.
- (5) S.O. 4351 (E), dated the 16<sup>th</sup> September, 2022, levying user fee for the project of four and more lane of Narasannapeta to Ranastalam section from design kilometer 580.671 to kilometer 634.861 (existing km 580.700 to km 634.00) of National Highway 16 in the State of Andhra Pradesh.
- (6) S.O. 4366 (E), dated the 20<sup>th</sup> September, 2022, levying user fee for the project of four and more lane of Chandikhole - Bhadrak Section from design kilometer 62.000 to kilometer 136.500 of National Highway 5 (New National Highway-16) in the State of Odisha.
- (7) S.O. 4367 (E), dated the 20<sup>th</sup> September, 2022, levying user fee for the project of six laning of Chitradurga Davanagere including Chitradurga Bypass from Existing Chainage Km. 189.000 to Km. 260.000 (Design Chainage Km. 0.000 to Km. 20.700 & Km. 208.000 to Km. 260.000) of National Highway-48 (Old National Highway-4) in the State of Karnataka.
- (8) S.O. 4400 (E), dated the 21<sup>st</sup> September, 2022, levying user fee for the project of Section from Km. 0.000 to Km. 228.748 (Starting at 0.00 km and ending at Fee Plaza at Ch. 228.748) of National Highway No. NE-4 in the States of Haryana and Rajasthan.
- (9) S.O. 4721 (E), dated the 4<sup>th</sup> October, 2022, levying user fee for the project of Four/six lane of Jamshedpur- Mahulia Section of National Highway-33 from Km. 233.350 to Km.277.500 in the State of Jharkhand.
- (10) S.O. 4722 (E), dated the 4<sup>th</sup> October, 2022, levying user fee for the project of four lane section from Km 0.000 to Km 76.590 (Design Length 76.590 Km) of National Highway-151A in the State of Gujarat.

- (11) S.O. 4866 (E), dated the 13<sup>th</sup> October, 2022, amending the user fee Principal Notification No. S.O. 1388 (E), dated the 19<sup>th</sup> June, 2012, for shifting the location of fee plaza at Km. 168.300 to Km. 181.250 of NH-18 (New NH 40) at Patimeedapalli village of YSR District in the State of Andhra Pradesh.
- (12) S.O. 4867 (E), dated the 13<sup>th</sup> October, 2022, levying user fee for the project of four and more lane of Panipat to Shamli Section from design Km. 0.000 to Km. 35.580 of National Highway - 709AD in the States of Haryana and Uttar Pradesh.
- (13) S.O. 4875 (E), dated the 14<sup>th</sup> October, 2022, levying user fee for the project of four lane of Ayodhya - Gorakhpur Section from design Km. 137.970 to Km. 252.860 of National Highway-28 (New National Highway-27) in the State of Uttar Pradesh.
- (14) S.O. 4876 (E), dated the 14<sup>th</sup> October, 2022, levying user fee for the project of four and more lane of Bareilly-Sitapur Section from design Km. 262.000 to Km. 419.590 (existing Km. 262.000 to Km. 413.200) of NH-24 in the State of Uttar Pradesh.
- (15) S.O. 4937 (E), dated the 19<sup>th</sup> October, 2022, levying user fee for the project of four or more lane of Borkhedi-Wadner-Deodhari-Kelapur from Km. 36.600 to Km. 175.000 of National Highway-44, old National Highway-7 in the State of Maharashtra for the Tolling, Operation, Maintenance and Transfer (Inv IT mode).
- (16) S.O. 4938 (E), dated the 19<sup>th</sup> October, 2022, levying user fee for the project of four or more lane Sections of Shivpuri to Jhansi from Chainage Km. 1305.087 to Chainage Km. 1380.387 of National Highway-27 in the State of Madhya Pradesh for the Tolling, Operation, Maintenance and Transfer (Inv IT mode).
- (17) S.O. 4939 (E), dated the 19<sup>th</sup> October, 2022, levying user fee for the project of four or more lane of Agra Bypass Section from Km 0.000 to Km 32.800 taking off at km 176.800 of National Highway-2 (Design km 0.000 of bypass) and merging at km 13.030 ( Design km 32.800 of bypass) of National Highway-3 in the State of Uttar Pradesh for the Tolling, Operation, Maintenance and Transfer (Inv IT mode).

- (18) S.O. 5068 (E), dated the 28<sup>th</sup> October, 2022, levying user fee for the project of two lane with paved shoulder Repalle to Eeppurpalem Section of National Highway number National Highway-214A [New National Highway-216] from design Km 122.725 to Km.184.855 (Existing km.129.927 to km.195.000) in the State of Andhra Pradesh.
- (19) S.O. 5069 (E), dated the 28<sup>th</sup> October, 2022, levying user fee for the project of two lane with paved shoulder Takoli to Kullu Section and Kullu to Manali Section from Km. 205.098 to Km. 263.418 of National Highway 21 (New National Highway-3) in the State of Himachal Pradesh.
- (20) S.O. 5154 (E), dated the 4<sup>th</sup> November, 2022, levying user fee for the project of Nokha to Bikaner Section from Km. 215.130 to Km. 269.260 of National Highway-89 (New National Highway 62) in the State of Rajasthan.
- (21) S.O. 5155 (E), dated the 4<sup>th</sup> November, 2022, levying user fee for the project of Nagaur Bypass to Nokha Section from Km. 161.00 to Km. 215.130 of National Highway - 89 (New National Highway 62) in the State of Rajasthan.
- (22) S.O. 5156 (E), dated the 4<sup>th</sup> November, 2022, levying user fee for the project of four lane of Fagne to Mah-Guj Border Section from design Km. 510.000 to Km. 650.794 (existing Km. 508.790 to Km. 649.000) of National Highway - 53 (Old National Highway - 6) in the State of Maharashtra.
- (23) S.O. 5245 (E), dated the 11<sup>th</sup> November, 2022, levying user fee for the project of four and more lane Section from Kilometer 358.000 to kilometer 375.300 of National Highway No. 17 (New National Highway - 66) (Surathakal-Nantoor section) and 1.60 Km. of bypass length from Nantoor towards Padil in the State of Karnataka.
- (24) S.O. 5289 (E), dated the 14<sup>th</sup> November, 2022, levying user fee for the project of four and more lane of Talcher to Duburi Section from design Km. 8.500 to Km. 14.800 of National Highway -23 (New National Highway -149) and from design Km. 301.474 to Km. 388.000 of NH-200 (New National Highway -53) in the State of Odisha.

- (25) S.O. 5290 (E), dated the 14<sup>th</sup> November, 2022, amending the Principal Notification No. S.O. 5245 (E), dated the 11<sup>th</sup> November, 2022 by substituting certain entries in that Notification.
- (26) S.O. 5306 (E), dated the 15<sup>th</sup> November, 2022, levying user fee for the project of six lane of Davanagere-Haveri Section from design Km. 260.000 to Km. 338.923 of National Highway - 48 (Old National Highway - 4) in the State of Karnataka.
- (27) S.O. 5307 (E), dated the 15<sup>th</sup> November, 2022, levying user fee for the project of four lane from design Km. 493.300 to Km. 521.825 and design Km. 545.176 to Km. 567.400 of Teleibani to Sambalpur Section of National Highway - 6 (New National Highway - 53) in the State of Odisha.
- (28) S.O. 5308 (E), dated the 15<sup>th</sup> November, 2022, levying user fee for the project of highway starting from its junction with new National Highway - 54 near village Chautala in Haryana connecting Hanumangarh, Suratgarh, Loonkarsar, Bikaner, Jodhpur, Thob, Pachpadra, Balotra Sanchoe in the state of Rajasthan, Tharad, Vav and terminating as its junction with National Highway - 27 near Santalpur in the State of Gujarat from Km. 206.867 to Km. 968.865 of National Highway - 754A in the States of Haryana, Rajasthan and Gujarat.
- (29) S.O. 5309 (E), dated the 15<sup>th</sup> November, 2022, levying user fee for the project of four lane from design Km. 216.200 to Km. 237.100 of Biramitrapur – Brahmani Bypass end Section and design Km. 0.100 to Km. 3.300 of Brahmani Bypass and from design Km. 240.350 to Km. 287.200 of Brahmani Bypass to RajamundaSeciton of NH-23 (New National Highway - 143) in the State of Odisha.
- (30) S.O. 5311 (E), dated the 15<sup>th</sup> November, 2022, levying user fee for the project of four and more lane of Ranastalam to Hanumanthvaka Junction Section from design Km. 634.000 to Km. 700.544 (existing Km. 634.000 to Km. 700.544) of National Highway -16 (Old National Highway - 5) in the State of Andhra Pradesh.

4. (1) A copy each (in English and Hindi) of the following papers, under Section 24 of the National Highways Authority of India Act, 1988:—

- (a) Annual Report and Accounts of the National Highways Authority of India (NHAI), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

5. A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 160, under Article 309 of the Constitution of India, publishing the Ministry of Home Affairs, Directorate General (Fire Services, Civil Defence and Home Guards) Canteen Attendant Group -'C' Recruitment Rules, 2022, in the Weekly Gazette dated the October 30 - November 5, 2022.

6. A copy each (in English and Hindi) of the following papers:-

- (i) (a) Annual Accounts of the National Human Rights Commission (NHRC), New Delhi, for the year 2020-21, and the Audit Report thereon, under sub-section (4) of Section 34 of the Protection of Human Rights Act, 1993.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii) (a) Annual Report and Accounts of the Coalition for Disaster Resilient Infrastructure (CDRI), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Coalition.
- (ii) (a) Annual Report and Accounts of the National Institute of Disaster Management (NIDM), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Statement of Objectives and Reasons pertaining to the above-mentioned Report.
- (c) Review by Government on the working of the above Institute.



7. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013, :—

- (a) Fifty-second Annual Report and Accounts of the Cotton Corporation of India Limited (CCI), Navi Mumbai, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

8. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report of the National Institute of Open Schooling (NIOS), NOIDA, Uttar Pradesh, for the year 2020-21.
- (b) Annual Accounts of the National Institute of Open Schooling (NIOS), NOIDA, Uttar Pradesh, for the year 2020-21, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.

- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

9. A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 708 (E), dated the 19<sup>th</sup> September, 2022, publishing the Criminal Procedure (Identification) Rules, 2022, under sub-section (3) of Section 8 of the Criminal Procedure (Identification) Act, 2022.

10. A copy (in English and Hindi) of the Annual Report and Accounts of the Institute of Correctional Administration, Chandigarh, for the year 2021-22, together with the Auditor's Report on the Accounts.

11. A copy each (in English and Hindi) of the following papers:—

- (a) Fifty-third Annual Report and Accounts of the Repatriates Co-operative Finance and Development Bank Limited (REPCO BANK), Chennai, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Bank.

12. (1) A copy each (in English and Hindi) of the following papers, under clause (6) of article 338B of the Constitution of India:—

- (a) Tenure Report of the National Commission for Backward Classes (NCBC), New Delhi, for the years 2019-20, 2020-21 and 2021-22.
- (b) Explanatory Memorandum on the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

13. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Sisu Sakha Sangha, Khordha, Odisha, for the year 2012-13, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Sangh.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii) (a) Annual Report and Accounts of the Child Guidance Centre, Hyderabad, Telangana, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
- (iii) (a) Annual Report and Accounts of the Manasika Vikasa Kendram, Andhra Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Kendra.
- (iv) (a) Annual Report and Accounts of the Akhil Bhartiya Viklang Kalyan Samiti, Ayodhya, Uttar Pradesh, for the year 2012-13, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Samiti.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (v) (a) Annual Report and Accounts of the Parents Association for the Welfare of Mentally Handicapped Persons, Telangana, for the year 2021-22, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Association.
- (vi) (a) Annual Report and Accounts of the Foundation for Ability Improvement and Technology for the Handicapped, Palakkad, Kerala, for the year 2021-22, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Foundation.
- (vii) (a) Annual Report and Accounts of the Residential School for the Blind, Gadwal, Telangana, for the year 2013-14, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above School.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (viii) (a) Annual Report and Accounts of the Rotary Institute for Children in need of Special Care, Thiruvananthapuram, Kerala, for the year 2021-22, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.
- (ix) (a) Annual Report and Accounts of the St. Ann's Manovikas Kendra, Andhra Pradesh, for the year 2012-13, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Kendra.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (x) (a) Annual Report and Accounts of the All Manipur Mentally Handicapped Persons' Welfare Organization, Mongshangei, Imphal, Manipur, for the year 2013-14, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Organization.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (xi) (a) Annual Report and Accounts of the Institute for the Handicapped and Backward People, Kolkata, West Bengal, for the year 2021-22, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.
- (xii) (a) Annual Report and Accounts of the Drishti Samajik Sansthan, Lucknow, Uttar Pradesh, for the year 2012-13, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Sansthan.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (xiii) (a) Annual Report and Accounts of the Vijay Human Services, Chennai, Tamil Nadu, for the year 2013-14, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Organization.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (xiv) (a) Annual Report and Accounts of the Voluntary Organization of Rural Development Society (VORDS), Kurnool, Andhra Pradesh for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Organization.
- (xv) (a) Annual Report and Accounts of the M.G.M Bethany Santhi Bhavan Charitable Society, Kadamankulam, Kerala, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Society.
- (xvi) (a) Annual Report and Accounts of the Educational and Rural Development Organisation, Thoubal, Manipur, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Organisation.
- (xvii) (a) Annual Report and Accounts of the Social Welfare Centre, Thrissur, Kerala, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.

- (xviii)(a) Annual Report and Accounts of the North Bengal Handicapped Rehabilitation Society, Siliguri, West Bengal, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Society.
- (xix) (a) Annual Report and Accounts of the Association for Social Reconstruction Activites (ASRA), Cuttack, Odisha, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Association.
- (xx) (a) Annual Report and Accounts of the Human Resource Development Society, Hyderabad, Telangana, for the year 2014-15, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Society.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (xxi) (a) Annual Report and Accounts of the Pavani Society for Multiple Handicapped and Spastics, Visakhapatna, Andhra Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Society.
- (xxii) (a) Annual Report and Accounts of the Blind People's Association Ahmedabad, Gujarat, for the year 2013-14, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Association.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

14. A copy (in English and Hindi) of the Ministry of Education (Department of Higher Education) Notification No. CUJ/R.C./09/2020, dated the 6<sup>th</sup> September, 2022, notifying the Ordinance No. 21 of the Central University of Jharkhand relating to Cadre Recruitment Rules (For Non-Teaching and Other Academic Posts), 2021, under sub-section (2) of Section 43 of the Central Universities Act, 2009.

15. (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 30 and sub-section (4) of Section 31 of the Central Universities Act, 2009:-

- (i) (a) Twelfth Annual Report of the Central University of Himachal Pradesh, Kangra, Himachal Pradesh, for the year 2020-21.
- (b) Twelfth Annual Accounts of the Central University of Himachal Pradesh, Kangra, Himachal Pradesh, for the year 2020-21, and the Audit Report thereon.
- (c) Review by Government on the working of the above University.
- (ii) (a) Annual Report of the Central University of Jharkhand, for the year 2020-21.
- (b) Annual Accounts of the Central University of Jharkhand, for the year 2020-21, and the Audit Report thereon.
- (c) Review by Government on the working of the above University.
- (iii) (a) Twelfth Annual Report of the Central University of Kerala, for the year 2020-21.
- (b) Twelfth Annual Accounts of the Central University of Kerala, for the year 2020-21, and the Audit Report thereon.
- (c) Review by Government on the working of the above University.
- (iv) (a) Annual Accounts of the Central University of Jammu, for the year 2020-21, and the Audit Report thereon.
- (b) Review by Government on the working of the above University.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i)(a) to (iv)(a) above.

16. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 23 of the Institutes of Technology Act, 1961:—

- (i) (a) Annual Report of the Indian Institute of Technology (IIT), Roorkee, Uttarakhand for the year 2021-22.
- (b) Annual Accounts of the Indian Institute of Technology (IIT), Roorkee, Uttarakhand, for the year 2021-22, and the Audit Report thereon.

- (c) Review by Government on the working of the above Institute.
- (ii) (a) Annual Report of the Indian Institute of Technology (IIT), Bombay, Maharashtra, for the year 2021-22.
- (b) Annual Accounts of the Indian Institute of Technology (IIT), Bombay, Maharashtra, for the year 2021-22, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (iii) (a) Annual Report of the Indian Institute of Technology (IIT), Gandhinagar, Gujarat, for the year 2021-22.
- (b) Annual Accounts of the Indian Institute of Technology (IIT), Gandhinagar, Gujarat, for the year 2021-22, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (iv) (a) Annual Report of the Indian Institute of Technology (IIT), Palakkad, Kerala for the year 2021-22.
- (b) Annual Accounts of the Indian Institute of Technology (IIT), Palakkad, Kerala, for the year 2021-22, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.

17. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 28 and sub-section (5) of Section 23 of the Indian Institute of Management Act, 2017:—

- (i) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Sirmaur, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (ii) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Ranchi, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

- (iii) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Sambalpur, for the year 2020-21, together with the Auditor's Report on the Accounts.
    - (b) Review by Government on the working of the above Institute.
  - (iv) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Amritsar, for the year 2021-22, together with the Auditor's Report on the Accounts.
    - (b) Review by Government on the working of the above Institute.
  - (v) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Calcutta, for the year 2021-22, together with the Auditor's Report on the Accounts.
    - (b) Review by Government on the working of the above Institute.
  - (vi) (a) Seventh Annual Report and Accounts of the Indian Institute of Management (IIM), Visakhapatnam, for the year 2021-22, together with the Auditor's Report on the Accounts.
    - (b) Review by Government on the working of the above Institute.
  - (vii) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Udaipur, for the year 2021-22, together with the Auditor's Report on the Accounts.
    - (b) Review by Government on the working of the above Institute.
  - (viii) (a) Forty-seventh Annual Report and Accounts of the Indian Institute of Management (IIM), Bangalore, for the year 2021-22, together with the Auditor's Report on the Accounts.
    - (b) Review by Government on the working of the above Institute.
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i)(a) to (iii)(a) above.

18. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 22 of National Institutes of Technology, Science Education and Research Act, 2007:—

- (i) (a) 19<sup>th</sup> Annual Report and Accounts of the National Institute of Technology, Kurukshetra, for the year 2020-21, together with the Auditor's Report on the Accounts.



- (b) Review by Government on the working of the above Institute.
- (ii) (a) Annual Report and Accounts of the Dr. B.R. Ambedkar National Institute of Technology, Jalandhar, for the year 2020-21, together with the Auditor's Report on the Accounts
- (b) Review by Government on the working of the above Institute.
- (iii) (a) Annual Report and Accounts of the National Institute of Technology, Goa, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (iv) (a) Annual Report and Accounts of the National Institute of Technology, Rourkela, for the year 2020-21, together with the Auditor's Report on the Accounts
- (b) Review by Government on the working of the above Institute.
- (v) (a) Annual Report and Accounts of the National Institute of Technology, Silchar, for the year 2020-21, together with the Auditor's Report on the Accounts
- (b) Review by Government on the working of the above Institute.
- (vi) (a) Annual Report and Accounts of the Malviya National Institute of Technology, Jaipur, for the year 2020-21, together with the Auditor's Report on the Accounts
- (b) Review by Government on the working of the above Institute.
- (vii) (a) Annual Report of the Indian Institute of Science Education and Research (IISER), Tirupati, for the year 2021-22.
- (b) Annual Accounts of the Indian Institute of Science Education and Research (IISER), Tirupati, for the year 2021-22, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (viii) (a) Annual Report of the Indian Institute of Science Education and Research (IISER), Pune, for the year 2021-22.
- (b) Annual Accounts of the Indian Institute of Science Education and Research (IISER), Pune, for the year 2021-22, and the Audit Report thereon.

- (c) Review by Government on the working of the above Institute.
- (ix) (a) Annual Report and Accounts of the Indian Institute of Science Education and Research (IISER), Thiruvananthapuram, for the year 2021-22, and the Audit Report thereon.
  - (b) Review by Government on the working of the above Institute.
- (x) (a) Annual Report of the Indian Institute of Science Education and Research (IISER), Bhopal, for the year 2021-22.
  - (b) Annual Accounts of the Indian Institute of Science Education and Research (IISER), Bhopal, for the year 2021-22, and the Audit Report thereon.
  - (c) Review by Government on the working of the above Institute.
- (xi) (a) Annual Report and Accounts of the National Institute of Technology, Sikkim, for the year 2021-22, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.
- (xii) (a) Annual Report of the Indian Institute of Science Education and Research (IISER), Mohali, for the year 2020-21.
  - (b) Annual Accounts of the Indian Institute of Science Education and Research (IISER), Mohali, for the year 2020-21, and the Audit Report thereon.
  - (c) Review by Government on the working of the above Institute.
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i)(a) to (vi)(a) and (xii)(a) and (b) above.

19. (1) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 28 and sub-section (3) of Section 37 of the Indian Institutes of Information Technology (Public-Private Partnership) Act, 2017:-

- (i) (a) Annual Report of the Indian Institute of Information Technology (IIIT), Senapati, Manipur, for the year 2017-18.
  - (b) Annual Accounts of the Indian Institute of Technology Information (IIIT), Senapati, Manipur for the year 2017-18, and the Audit Report thereon.
  - (c) Review by Government on the working of the above Institute.

- (ii) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Kota, Rajasthan, for the year 2020-21, and the Audit Report thereon.
  - (b) Review by Government on the working of the above Institute.
- (iii) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Sri City Chittoor, Andhra Pradesh, for the year 2020-21, and the Audit Report thereon.
  - (b) Review by Government on the working of the above Institute.
- (iv) (a) Annual Report of the Indian Institute of Information Technology (IIIT), Guwahati, for the year 2021-22.
  - (b) Annual Accounts of the Indian Institute of Information Technology (IIIT), Guwahati, for the year 2021-22, and the Audit Report thereon.
  - (c) Review by Government on the working of the above Institute.
- (v) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Nagpur, for the year 2021-22, and the Audit Report thereon.
  - (b) Review by Government on the working of the above Institute.
- (vi) (a) Annual Report of the Indian Institute of Information Technology (IIIT), Bhagalpur, for the year 2019-20.
  - (b) Annual Accounts of the Indian Institute of Technology Information (IIIT), Bhagalpur, for the year 2019-20, and the Audit Report thereon.
  - (c) Review by Government on the working of the above Institute.
- (vii) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Vadodara, for the year 2020-21, and the Audit Report thereon.
  - (b) Review by Government on the working of the above Institute.
- (viii) (a) Annual Report of the Indian Institute of Information Technology (IIIT), Pune, for the year 2020-21.
  - (b) Annual Accounts of the Indian Institute of Technology Information (IIIT), Pune, for the year 2020-21, and the Audit Report thereon.

- (c) Review by Government on the working of the above Institute.
- (ix) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Ranchi, for the year 2020-21, and the Audit Report thereon.
- (b) Review by Government on the working of the above Institute.
- (x) (a) Annual Report of the Indian Institute of Information Technology (IIIT), Gwalior, for the year 2020-21.
- (b) Annual Accounts of the Indian Institute of Technology Information (IIIT), Gwalior, for the year 2020-21, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (xi) (a) Annual Report of the Indian Institute of Information Technology (IIIT), Surat, for the year 2020-21.
- (b) Annual Accounts of the Indian Institute of Technology Information (IIIT), Surat, for the year 2020-21, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i)(a) to (iii)(a) and (vi)(a) to (xi)(a) above.

20. A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

- (a) Annual Report and Accounts of the EdCIL (India) Limited, Noida, Uttar Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

21. (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 31 and sub-section (4) of Section 32 of the Central Sanskrit Universities Act, 2020:-

- (a) Annual Report of the National Sanskrit University, Tirupati, Andhra Pradesh, for the year 2020-21.

(b) Annual Accounts of the National Sanskrit University, Tirupati, Andhra Pradesh, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

22. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 35 of the Visva Bharati Act, 1951:—

(a) Annual Report of the Visva-Bharati, Santiniketan, West Bengal, for the year 2021-22, and the Audit Report thereon.

(b) Review by Government on the working of the above University.

23. A copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Accounts of the Visva-Bharati, Santiniketan, West Bengal, for the year 2020-21, and the Audit Report thereon, under sub-section (4) of Section 36 of the Visva Bharati Act, 1951.

(b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(ii) (a) Annual Report of the Maharshi Sandipani Rashtriya Vedavidya Pratishthan, Ujjain, for the year 2020-21.

(b) Annual Accounts of the Maharshi Sandipani Rashtriya Vedavidya Pratishthan, Ujjain, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above Pratishthan.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

(iii) (a) Annual Report and Accounts of the National Institute of Technical Teacher's Training and Research (NITTTR), Kolkata, West Bengal, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(iv) (a) Annual Report and Accounts of the National Institute of Technical Teacher's Training and Research (NITTTR), Chennai, Tamil Nadu for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

24. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 34 of the Haj Committee Act, 2002:-

(a) Administrative Report of the Haj Committee of India, Mumbai, for the year 2021-22.

(b) Annual Accounts of the Haj Committee of India, Mumbai, for the year 2021-22, and the Audit Report thereon.

(c) Statement by Government accepting the above Report.

25. A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the Maulana Azad Education Foundation (MAEF), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

11-05 a.m.

### **3. Reports of the Public Accounts Committee**

Shri Bhubaneswar Kalita laid on the Table, a copy each (in English and Hindi) of the following Reports of the Public Accounts Committee (2022-23):—

(i) Fifty-fourth Report on 'Implementation of Public Financial Management System (PFMS)';

(ii) Fifty-fifth Report on 'Provisioning, Procurement and issue of High Altitude Clothing, Equipment, Ration and Housing';

(iii) Fifty-sixth Report on action taken by the Government on the Observations/Recommendations of the Committee contained in its Eighty-fifth Report (Sixteenth Lok Sabha) on 'Tribal Sub-Plan (TSP)';

- (iv) Fifty-seventh Report on action taken by the Government on the Observations/Recommendations of the Committee contained in its Twenty-first Report (Seventeenth Lok Sabha) on 'Implementation of Food Safety and Standards Act, 2006';
- (v) Fifty-eighth Report on action taken by the Government on the Observations/Recommendations of the Committee contained in its Twenty-fifth Report (Seventeenth Lok Sabha) on 'Financial loss due to non-receipt of Completion-cum-Occupancy Certificate', 'Loss due to failure to levy departmental charges' and 'Undue benefit to contractor';
- (vi) Fifty-ninth Report on action taken by the Government on the Observations/Recommendations of the Committee contained in its Thirty-first Report (Seventeenth Lok Sabha) on 'Implementation of Prime Minister's Employment Generation Programme (PMEGP)'; and
- (vii) Sixtieth Report on action taken by the Government on the Observations/Recommendations of the Committee contained in its Thirty-second Report (Seventeenth Lok Sabha) on 'Preparedness for the Implementation of Sustainable Development Goals (SDGs)'.

11-06 a.m.

#### **4. Statements of the Department-related Parliamentary Standing Committee on Communications and Information Technology**

Dr. Anil Agrawal laid on the Table, a copy each (in English and Hindi) of the Statements showing further Action Taken by the Government on the following Reports of the Department-related Parliamentary Standing Committee on Communications and Information Technology (2022-23):—

- (i) Thirtieth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Twenty-fourth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Electronics and Information Technology; and
- (ii) Thirty-sixth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Twenty-first Report (Seventeenth Lok Sabha) on 'India's Preparedness

for 5G' of the Ministry of Communications (Department of Telecommunications).

## **5. Statement of the Department-related Parliamentary Standing Committee on External Affairs**

Shrimati Jaya Bachchan laid on the Table, a copy (in English and Hindi) of the Statement showing action taken by the Government on the Observations/Recommendations contained in the Fourteenth Report of the Department-related Parliamentary Standing Committee on External Affairs (Seventeenth Lok Sabha) on action taken by the Government on the Observations/Recommendations contained in its Tenth Report on 'India and Bilateral Investment Treaties'.

11-07 a.m.

## **6. Statements by Minister**

Shrimati Smriti Zubin Irani, Minister of Women and Child Development and Minister of Minority Affairs, laid on the Table, the following statements (in English and Hindi) regarding:—

- (i) Status of implementation of recommendations contained in the Three Hundred and Sixteenth Report of the Department-related Parliamentary Standing Committee on Human Resource Development on 'Issues related to safety of Women' pertaining to the Ministry of Women and Child Development.
- (ii) Status of implementation of recommendations contained in the Three Hundred and Thirty-third Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports relating to Three Hundred and Twenty-sixth Report on Demands for Grants (2021-22) pertaining to the Ministry of Women and Child Development.

11-08 a.m.

## **7. Motion for election to the National Assisted Reproductive Technology and Surrogacy Board (NART&S BOARD)**

A motion for election of one woman Member to the National Assisted Reproductive Technology and Surrogacy Board (NART&S BOARD) was moved and adopted.



§11-10 a.m.

**8. Matters raised with Permission**

1. Shri Brijlal raised a matter regarding denial of reservation to *dalits* and backward classes by Aligarh Muslim University.

⊗11-15 a.m.

2. Shri Shambhu Sharan Patel raised a matter regarding need to start Mokama Taal Project in Bihar.

11-18 a.m.

3. Shri Abir Ranjan Biswas raised a matter regarding need to revoke 20 percent customs duty on Gobindbhog rice.

11-20 a.m.

4. Shri Samir Oraon raised a matter regarding need to exclude Anjan Dham in Gumla district of Jharkhand from forest area.

11-22 a.m.

5. Shrimati Darshana Singh raised a matter regarding need to create awareness about importance and health benefits of millets in the wake of 'International Year of Millets-2023'.

11-25 a.m.

6. Ms. Kavita Patidar raised a matter regarding children falling into open borewells in the country.

11-28 a.m.

7. Shri Vinay Dinu Tendulkar raised a matter regarding need to reinstate the laid-off temporary employees of Postal Department in Goa.

11-29 a.m.

8. Shri Sukhendu Sekhar Ray raised a matter regarding need for capacity enhancement to deal with cyber-attacks.

---

§ From 11-09 a.m. to 11-10 a.m., some points were raised.

⊗ From 11-13 a.m. to 11-15 a.m., some points were raised.

11-31 a.m.

9. Lt. Gen. (Dr.) D.P. Vats (Retd.) raised a matter regarding need to expedite opening of Sainik School at Matanhail village of Jhajjar district in Haryana.

11-33 a.m.

10. Dr. K. Laxman raised a matter regarding need to recognize the places of cultural importance in various States on the lines of Kashi Tamil Sangamam.

11-36 a.m.

11. Shri K. R. N. Rajeshkumar raised a matter regarding need to provide grant-in-aid to cooperative sector on priority basis.

11-40 a.m.

## **9. Special Mentions**

1. Shri Hardwar Dubey raised a matter regarding need to start train between Agra and Ballia.

11-42 a.m.

2. Dr. K. Laxman raised a matter regarding need to recognize the JIPMER OBC Welfare Association.

11-44 a.m.

3. Shri S. Selvaganabathy raised a matter regarding need for setting up of Integrated Pharmaceutical Innovation park in Puducherry.

11-46 a.m.

4. Shri P. Wilson raised a matter regarding need to release dues payable to Government of Tamil Nadu by the Union Government.

11-49 a.m.

5. Shri Maharaja Sanajaoba Leishemba raised a matter regarding need to resolve the Indo-Myanmar Border issue (Manipur-Sector) at diplomatic level.

11-51 a.m.

6. Shri Sushil Kumar Gupta raised a matter regarding need to make Uniform Board Policy for medical students in the country.

11-53 a.m.

7. Shrimati Vandana Chavan raised a matter regarding need for studies to understand the long term impact of covid-19 virus on the human body.

11-56 a.m.

8. Shri Mohammed Nadimul Haque raised a matter regarding need to restart the Maulana Azad National Fellowship (MANF).

11-58 a.m.

9. Dr. Sumar Singh Solanki raised a matter regarding need to start the work of Manmad Indore Railway line Project.

<sup>%</sup>10. Dr. Prashanta Nanda raised a matter regarding need for setting up a 'Craft Village' at Sukhuapada, Lalitagiri in Odisha.

<sup>ψ</sup>11. Shri Sanjay Singh raised a matter regarding need for food security for all and extensive measures including enhanced allocation to fight malnutrition in the country.

12-00 Noon.

## **10. Starred Questions**

Starred Question Nos. 76 to 84 were orally answered. Answers to remaining Starred Question Nos. 85 to 90 were laid on the Table.

## **11. Unstarred Questions**

Answers to Unstarred Question Nos. 801 to 960 were laid on the Table.

1-00 p.m.

*The House adjourned and re-assembled at 2-01 p.m.*

---

<sup>%</sup> At 5-52 p.m.

<sup>ψ</sup> At 5-54 p.m.

2-01 p.m.

**12. Government Bills — Passed**

**(i) The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Second Amendment) Bill, 2022, as passed by Lok Sabha**

Shri Arjun Munda, Minister of Tribal Affairs, replied to the discussion on the motion for consideration of the Bill moved on the 13<sup>th</sup> December, 2022.

2-51 p.m.

The motion for consideration of the Bill was adopted.

Clauses 2 to 4 were adopted.

The First Schedule as amended, was adopted.

The Second Schedule as amended, was adopted.

Clause 1, the Enacting Formula and the Title were adopted.

2-53 p.m.

The motion moved by Shri Arjun Munda that the Bill, as amended, be passed was adopted and the Bill, as amended, was passed.

2-54 p.m.

**(ii) The New Delhi International Arbitration Centre (Amendment) Bill, 2022, as passed by Lok Sabha**

Shri Kiren Rijiju, Minister of Law and Justice, moved motion for consideration of the Bill.

The following Members took part in the discussion:—

- |           |     |                                  |
|-----------|-----|----------------------------------|
| 3-01 p.m. | 1.  | Shri Vivek K. Tankha             |
| 3-12 p.m. | 2.  | Shri Sushil Kumar Modi           |
| 3-27 p.m. | 3.  | Shri Sukhendu Sekhar Ray         |
| 3-41 p.m. | 4.  | Shri P. Wilson                   |
| 3-47 p.m. | 5.  | Shri Sushil Kumar Gupta          |
| 3-51 p.m. | 6.  | Dr. Prashanta Nanda              |
| 3-55 p.m. | 7.  | Shri V. Vijayasai Reddy          |
| 4-01 p.m. | 8.  | Prof. Manoj Kumar Jha            |
| 4-08 p.m. | 9.  | Shri Bikash Ranjan Bhattacharrya |
| 4-14 p.m. | 10. | Shri Binoy Viswam                |
| 4-20 p.m. | 11. | Shri Ram Nath Thakur             |

4-22 p.m.	12.	Dr. M. Thambidurai
4-25 p.m.	13.	Shri Rakesh Sinha
4-40 p.m.	14.	Shrimati Vandana Chavan
4-45 p.m.	15.	Shri Ghanshyam Tiwari
∇4-55 p.m.	16.	Shrimati Priyanka Chaturvedi
4-59 p.m.	17.	Shri Sakaldeep Rajbhar
5-03 p.m.	18.	Shri G.K. Vasani
5-05 p.m.	19.	Shri Ramji
5-12 p.m.	20.	Shri Mahesh Jethmalani

<sup>π</sup>5-18 p.m.

Shri Kiren Rijiju replied to the discussion.

5-49 p.m.

The motion for consideration of the Bill was adopted.

Clauses 2 to 15 were adopted.

Clause 1, the Enacting Formula and the Title were adopted.

5-51 p.m.

The motion moved by Shri Kiren Rijiju that the Bill be passed was adopted and the Bill was passed.

### **<sup>Y</sup>13. Messages from Lok Sabha — Reported and Government Bills laid on the Table**

(I) Secretary-General reported to the House, two messages from Lok Sabha informing Rajya Sabha that the Lok Sabha at its sitting held on the 14<sup>th</sup> December, 2022 passed:—

- (1) The Appropriation (No. 4) Bill, 2022; and
- (2) The Appropriation (No. 5) Bill, 2022

(II) A copy each of the above Bills, as passed by Lok Sabha, were laid on the Table.

---

<sup>∇</sup> From 4-54 p.m. to 4-55 p.m., see item at Sl. No. 13.

<sup>π</sup> From 5-07 p.m. to 5-09 p.m., some points were raised.

<sup>Y</sup> At 4-54 p.m.

⊗ 5-56 p.m.

The House adjourned till 11-00 a.m. on Thursday, the 15<sup>th</sup> December, 2022.

P. C. MODY,  
*Secretary-General*

---

⊗ From 5-52 p.m. to 5-56 p.m., see items at Sl. No. 9 (10) & (11).